

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th and 8th Floors, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709, Fax-011-20904365

Diary No. 100/2026

Date: 24.08.2026

To,

Shri Zafrul Hasan,
Chief General Manager (Commercial/Regulatory Cell),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff for the 2019-24 tariff block and determination of transmission tariff for the 2024-29 tariff block for Asset 1: 01X500 MVA 400/220 kV 3rd ICT along with associated 400kV and 220kV bays at POWERGRID Bhatapara Sub-station under “Augmentation of 1x500 MVA, 400/220 kV ICT (3rd) at Bhatapara (PG)” in the Western Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 10.9.2026:-

- i. Details of the works for ACE claimed during 2019-24 and 2024-29.
- ii. Liability flow statement for the transmission asset in Excel format in reconciliation with ACE claimed.
- iii. Calculation of statement of IDC discharge of the transmission asset in linked Excel format. Further, wherever the Floating has been mentioned in the IDC Sheet for loans with floating rate of interest, Petitioner to mention exact rate of interest considered as per Loan Compendium against such loans and provide the

linked excel with computation of applicable rate of interest in case of such loans with 'floating rate' for all the assets.

- iv. From 5, Element-wise breakup of the assets for the transmission system.
 - v. Form 9-C excel sheet for consolidation of loans from each source. Please ensure correct Form 9-C excel sheet for each asset are uploaded on E-Filing Portal. Also, the 9C needs to be a formula linked computation sheet not the excel sheet containing the hard coded numbers downloaded from ERP Software.
 - vi. Form-13, Break-up of Initial Spares of the transmission assets.
 - vii. Details of LD recovered during the commissioning of the project and its adjustment made. Also, for ACE claimed during the FY 2019-24 and FY 2024-29, submit the details of Gross Value of ACE and net value of ACE after adjustment of LD and any other deductions.
 - viii. Confirm whether there is no further additional information required to be submitted by the Petitioner
2. In case the above-mentioned information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Deputy Chief (Legal)